

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT)(Ins.) No. 05 of 2021

IN THE MATTER OF:

CFM Asset Reconstruction Pvt. Ltd.

...Appellant

Vs.

**Mr. Vishram Narayan Panchpor
Resolution Professional & Ors.**

...Respondents

Present:

For Appellant:

Mr. Arun Kathpalia Sr. Advocate, Ms. Ruchi Kohli, Ms. Nidhi Jaswal, Advocates.

For Respondent:

**Mr. Dhaval Deshpande, Mr. Yash Jariwala,
Advocates for R1 and R3**

Mr. Amir Ariswala, Advocate for R2

Mr. Vishram Narayan Panchpor, RP

ORDER

(Through Virtual Mode)

08.04.2021: Due to paucity of time, the matter is adjourned.

Let the matter be fixed for '**Hearing**' on **15th April, 2021**.

Interim Order to continue till the next date of hearing.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Kanthi Narahari]
Member (Technical)**

Ss/kam